

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 206
206/241-242/ND/2018
C.A.-247/2022

IN THE MATTER OF:
Ms. Purnima Gupta

... **Applicant/Petitioner**

Versus

M/s. Purnima Colonizers Pvt.

... **Respondent**

Under Section: 241-242

Order delivered on 12.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Kanika Singhal

For the SRA : Sr. Adv. Naveen R. Nath, Adv. Siddarth Agarwal,
Adv. Anirudh Bhat

For the Respondent : Adv. Nipun Gupta, Adv. Ishank Jha for R-1 to R-
4, Adv. Anubhav Goel, Adv. Preeti Goel, Adv.
Priyanka Dhyani for R-6

HYBRID HEARING (PHYSICAL & VC)

ORDER

C.A.-247/2022: As prayed by the Counsels to the parties jointly hearing is deferred to 12.07.2024.

In the meantime, the Respondent would file reply to CA-247/2022 positively.

CP-(IB)-206/241-242/2018: The Counsel for the Petitioner would also ensure that the petition with annexure thereto is uploaded on case information system of this Tribunal within one week from today.

List on 12.07.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)